

S U P R E M E            C O U R T   O F        I N D I A  
R E C O R D   O F   P R O C E E D I N G S

I.A. NOS. 2-3 in CIVIL APPEAL NO. 5725 OF 2006

M/S. ANMOL PUBLICATIONS P. LTD.

Appellant (s)/  
Applicant(s)

VERSUS

M/S. BHARAT BOOK CENTRE

Respondent(s)

(for restoration and c/delay in filing application for restoration  
and office report)

Date: 19/08/2011        These IAs in the Appeal were called on  
for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Appellant(s)        Ms. Neha Gupta, Adv. for  
Mr. Dharam Bir Raj Vohra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

The application for restoration is allowed.

Interim order, if any, shall stand revived accordingly.

List the Appeal is normal course.

( Rajesh Dham )  
Court Master

( Indu Satija )  
Court Master

(signed order is placed on the file)  
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. Nos. 2-3  
in  
CIVIL APPEAL NO. 5725 OF 2006

M/S. ANMOL PUBLICATIONS P. LTD.

Appellant(s)/  
Applicant(s)

VERSUS

M/S. BHARAT BOOK CENTRE

Respondent(s)

O R D E R

Delay condoned.

For the reasons given in the application for restoration, the application for restoration is allowed.

The order dated 21st January, 2011 dismissing the Appeal in default is recalled and the Appeal is restored to its original number.

Interim order, if any, shall stand revived accordingly.

List the Appeal in normal course.

.....J.  
(MARKANDEY KATJU)

NEW DELHI;  
AUGUST 19, 2011

.....J.  
(CHANDRAMAULI KR. PRASAD)